

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
Appeal-273/252/ND/2023

**IN THE MATTER OF:**

Abdul Mujeed Abdul Wajid Pvt. Ltd.

**.....Applicant**

**Vs.**

RoC & Anr.

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Vishal Gupta, PCS

For the Respondent :

For the IT Deptt. : Mr. Vipul Agrawal, Sr. St. Counsel with Mr. Gibran  
Naushad, Mr. Sakshi Shairwal, St. Counsels

For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma, Advts.

**ORDER**

Heard the submissions made by the Ld. Counsel on behalf of the Appellant. Ld. Counsel on behalf of the RoC is present and submitted that their report is available on the e-portal of this Tribunal. She further stated that subject to filing of necessary returns and documents with the RoC, they have no specific objection if the company's name is restored. Ld. Counsel on behalf of the Income Tax Department is also present and they also have no objection if

the company's name is restored subject to payment of any Income Tax dues, if any, of the company. Order in this matter is **reserved**.

In the mean time RoC is directed to upload their report on the e-portal of this Tribunal.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**